

**DEPARTMENT OF URBAN DEVELOPMENT
GOVERNMENT OF UTTAR PRADESH**

To

The Registrar
National Green Tribunal
Principal Bench
New Delhi

Subject: O.A no. 170/ 2021, Noorul Lari vs. State of UP, Action Taken Report.

Respected Sir,

This is in regard to the above-mentioned matter wherein the undersigned has been directed to monitor compliance with the directions issued by this Hon'ble Tribunal wide its order dated 09.02.2023.

The major issues have been complied with and addressed accordingly to the concerned executive office has filed the Action Taken Report on 17.05.2023.

As per the previous directions of this Hon'ble tribunal, 3 major issues have been partially dealt with,

1. The water from the drains which were overflowing has been stopped and converted to concrete form, the stormwater drains are cleaned regularly and the wastewater is temporarily treated by the process of Bio- Remediation.
2. The Ring-Fenced account was opened as directed by the DM of Deoria, in which the amount of Rs. 7.40 Crore is released under the City Sanitation Plan for Construction work of STP in Lar District, Deoria, in the State Bank of India, branch Lar District - Deoria in the name of the District Magistrate in Ring Fenced Account Number - 41548430616 is received.
3. At present, under SBM 2.0, a DPR of amount Rs.17.58 crore has been prepared for the construction of STPs and I&D works by the Uttar Pradesh Jal Nigam (Urban) and is being put up for approval in SLTC proposed on 24-05-2023 (it was not been held earlier due to urban local body election).


Amrit Ahijat
Principal Secretary

Urban Development Department